

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**Original Applications Nos. 290/00106/2014 &
290/00121/2014**

Jodhpur, this the 22nd day of April, 2014

CORAM

**Hon'ble Mr.Justice Kailash Chandra Joshi, Member (Judicial)
Hon'ble Ms Meenakshi Hooja, Member (Administrative)**

1. Jitendra Kachhawah S/o Shri Inder Singh Kachhawah, aged about years, R/o Gali No. 7, Paota 'C' Road, Near Imertia Bera, Jodhpur, Rajasthan.

.....Applicant in OA No. 00106/14

1. Ramdeen S/o Shri Kesa Ram, Aged about 25 years, R/o V&P Jaliwal Jakhra, via Banar, District Jodhpur, Rajasthan.
2. Pukhraj S/o Shri Nimba Ram, R/o V&P Jaliwal Jakhra via Banar, Jodhpur, District-Jodhpur, Rajasthan.
3. Mahendra S/o Shri Shiv Kumar, R/o 1st Lane, Krishna Mandir, Bhagat Ki Kothi, Jodhpur, District Jodhpur, Rajasthan.
4. Lakhan Choudhary S/o Shri Nand Kishore Choudhary, R/o H.No. 19 B, Nohar Singh Ka Hatiya, Bhalya Choga, Jodhpur, District Jodhpur, Rajasthan.
5. Hukma Ram S/o Shri Sona, R/o V&P Nandiya Prabhawati, Jodhpur, District Jodhpur, Rajasthan.

.....Applicant in OA No. 00121/14

By Advocate: Mr R.S. Shekhawat proxy counsel.

Versus

1. The Union of India, through Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Director General (Pers)/E1C(1), Military Engineer Service, Engineer-in-Chief's Branch, Integrated HQ of MoD (Army), Kashmir House, Rajaji Marg, New Delhi, 110011.
3. Military Engineer Services, Headquarters Chief Engineer, Southern Command, Pune - 411001.

4. Military Engineer Services, Headquarters, Commander Works Engineer (CWE), Army, Multan Line, Jodhpur-342010.

.....Respondents

By Advocate : Mr Aditya Singhi proxy counsel for Ms K. Parveen, counsel for the respondents.

ORDER (Oral)

Per Mr Justice K.C. Joshi

The controversy involved in both OAs is similar and relief has also been sought from the same array of party. Therefore, we intend to decide OAs No. 106/2014 & 121/2014 by a common order. By way of these OAs, the applicants have challenged the advertisement dated 14.02.2013 issued by the respondent-department for filling up the post of Mate (SSK) after cancellation of earlier selection process.

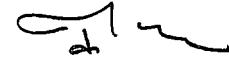
2. Heard both the parties. Counsel for the applicant submits that these cases are squarely covered by the judgment passed in OA No. 117/2013 vide order dated 24.10.2013 in Om Prakash vs UOI & Ors, by this Tribunal.
3. Mr Aditya Singhi appearing on behalf of Ms K. Parveen, counsel for the respondents submits that he does not want to file reply as these matters are squarely covered by the judgment rendered in Om Prakash vs UOI & Ors (supra).
4. In view of the submissions made by both the counsels, both the OAs bearing Nos. 00106/14 & 00121/14 are dismissed, as matter is squarely covered by the judgment rendered in OA No. 117/2013. There shall be no order as to costs.

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5. Registry is directed to keep copy of the order passed in OA.No. 117/2013 in these files also.



(MEENAKSHI HOOJA)
Administrative Member

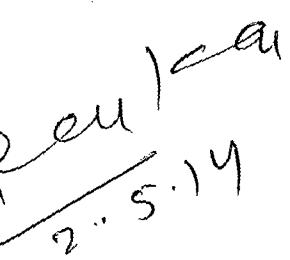


(JUSTICE K.C.JOSHI)
Judicial Member

SS/




01/05/14


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